

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 170 OF 2011

Wednesday, this the 4th day of January, 2012

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

S.Sulochana
Senior Social Security Assistant
Provident Fund Organisation
Calicut – 6
Residing at Gowrigiri Nikethan, No.19/40
Edatheru, Near Telephone Exchange
Kuzhithurai PO
Kanyakumari District – 629 163

... Applicant

(By Advocate Mr.M.R.Hariraj)

versus

1. Regional Provident Fund Commissioner I
EPF Organisation
Bhavishyanidhi Bhavan
Pattom, Trivandrum – 695 004
2. Additional Central Provident Fund Commissioner
Kerala and Tamil Nadu, Regional Office
Royappettai, Chennai – 600 014
3. Central I Provident Fund Commissioner
Employees Provident Fund Organisation
Head Office, Bhavishyanidhi Bhavan
Bhikaji Cama Palace
New Delhi – 110 066

... Respondents

(By Advocate Mr.N.N.Sugunapalan, Senior)

The application having been heard on 04.01.2012, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

The applicant has approached this Tribunal against her transfer to Kozhikode from Trivandrum. When the matter came up for consideration the learned counsel for applicant pleaded for accommodating her



anywhere near to Trivandrum so that much of her grievance could stand redressed against her transfer. The respondents were asked to get instructions as to whether there is any vacancy near Trivandrum and whether the applicant could be accommodated. It is pointed out by the learned counsel for respondents, Mr.S.Sujin that there is a vacancy at Regional Provident Fund Office at Cochin where the applicant could be accommodated if the applicant is agreeable for the same. It is also submitted that there is no other office nearer to Trivandrum. In the circumstances, it is not necessary to go into the merits of the case as the applicant is facing some disciplinary action. Her continuance at the same office at Trivandrum according to the respondents will not be conducive for the smooth conduct of the inquiry. However, the hardship that might be caused due to her transfer to Kozhikode could be reduced if the applicant is transferred to some place near Trivandrum. But since there is no vacancy available near Trivandrum, let the respondents consider the case of the applicant for transfer to Regional Provident Fund Office, Cochin. It is however open to the applicant to make any representation before the Regional Provident Fund Commissioner, Cochin in case any future vacancy arises in any office of the establishment near Trivandrum where upon the Regional Provident Fund Commissioner will consider the same. Without prejudice to such right to move the Regional Provident Fund Commissioner on a future date. Respondents is permitted to transfer the applicant to Regional Provident Fund Office, Cochin.

2. OA is disposed of as above. No costs.

Dated, the 4th January, 2012.



JUSTICE P.R.RAMAN
JUDICIAL MEMBER